

13.50 hrs.

DELHI RENT CONTROL (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): On behalf of Shri P. C. Sethi, I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act 1958."

The motion was adopted.

SHRI MOHAMMAD USMAN ARIF: I introduce the Bill

EAR DRUMS AND EAR BONES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL*

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith."

The motion was adopted.

SHRI B. SHANKARANAND: I introduce the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 1-8-1980.

13.52 hrs.

MATTERS UNDER RULE 377

(i) Reported threat of fast unto death by representatives of Departmental Stamp Vendors' Union.

SHRI BAPUSAHEB PARULKAR (Ratnagiri): Departmental stamp vendors in the country in the P&T department have been demanding all these years that stamp vendors, being an independent cadre without any promotional avenues, may be given 20 per cent promotions as is done in all other cadres. The Union of Stamp Vendors has also demanded revision of pay scales on par with postal assistants, revision of timings and direct recruitment of the stamp vendors cadre. They were repeatedly told by the authorities that their problem would be solved and their demand would be accepted. As the demands were not met, the Union observed a chain hunger protest from 11-11-79 to 14-11-79 when the Union was assured that this problem would be solved in the near future. But unfortunately the problem has not yet been solved.

As the problems have not been solved, the Union has now decided to allow Union representatives to proceed on fast unto death from 4th of August, 1980, before G.P.O. Bombay. The Union has accordingly informed the Union Minister of Communications by a representation dated 15-7-80.

I, therefore, request the Union Minister of Communications to settle their just demands by negotiations at an early date and avoid fast unto death by the representatives of the Union which is to commence on 4th August, 1980.

(ii) Reported delay in transportation of Bananas by Railways from Burhanpur to Delhi sd.

श्री शिव कुमार सिंह ठाकुर (खंडवा) :
उपाध्यक्ष महोदय, मैं आपके माध्यम से
अबिलम्बनीय लोकमहत्त्व के प्र न की और

रेल मंत्री महोदय का ध्यान आकर्षित करना चाहता हूँ . . .

बुरहानपुर, जो महाराष्ट्र के जलगांव जिले, केला उत्पादक क्षेत्र से लगता है, रेल की बैगन (केले से भरी) दिल्ली जल्दी नहीं पहुंचती है। केले के किसानों को केला खराब होने से कम भाव मिलते हैं।

(iii) Need for supply of sugar to Drug Companies in Tamil Nadu at the levy rates.

SHRI S. A. DORAI SEBASTIAN (Karur): The production of syrups and liquid formulations based on sugar by the drug companies in Tamil Nadu has come to a standstill because of the failure of the Government to supply sugar at the levy rate. The State Government had allowed the drug units to draw sugar from the Civil Supplies Corporation as an interim arrangement at Rs. 5 per kg. But this has also been stopped because of non-availability of stocks of sugar with the Corporation. The drug companies are finding it difficult to buy sugar at Rs. 7.50 per kg. in the open market, since they are unable to increase the price of formulations in step with the price of sugar. The Tamil Nadu drug industry requires 2,800 bags of sugar per month. It is uneconomical for them to produce formulations containing sugar when the prices of sugar have gone up three times during the last three months in the open market. 13.55 hrs.

(SHRI SHIVTAJ V. PATIL in the Chair)

The Drug industry has made several representations to the Centre to make available sugar at levy rate. The Centre has not yet responded to these representations. I request a statement in this regard from the hon. Minister of Agriculture.

(iv) Need for restoration of certain railway services in Jodhpur-Barmer Jaisalmer Sections in Rajasthan.

1796 LS—10.

श्री वट्टिचन्द जैन (बाड़मेर) : सभापति महोदय, मैं नियम सं० 377 के अन्तर्गत निम्नलिखित विषय की ओर आपका ध्यान आकर्षित करना चाहता हूँ—

“राजस्थान प्रान्त के सीमावर्ती क्षेत्र में बाड़मेर से जोधपुर, जोधपुर से बाड़मेर, जैसलमेर से जोधपुर, और जोधपुर से जैसलमेर की रात्रि रेल सेवाओं को रेलवे विभाग और रेलवे बोर्ड द्वारा कोयले की कमी बताते हुए एक सप्ताह से बन्द किये जाने से बाड़मेर, जैसलमेर एवं जोधपुर जिले के मुसाफिरो को बड़े कष्ट का सामना करना पड़ रहा है। उनके आवागमन में बड़ी बाधाएँ उपस्थित हो रही हैं।

राजस्थान राज्य पथ परिवहन निगम की बसें भी बहुत कम चलती हैं और रात्रि को बस सेवा नहीं चलती जिसके कारण संकट दुगुना हो गया है।

रेलवे बोर्ड जब कभी कोयले की कमी होती है, इन्हीं रात्रि सेवाओं को बन्द करता है और इस प्रकार इन क्षेत्रों की बराबर अवहेलना की जा रही है, जिसके कारण, बाड़मेर, जैसलमेर और जोधपुर जिलों की जनता में घोर असन्तोष है।

अतः रेलवे बोर्ड एवं रेलवे विभाग उपरोक्त वर्णित रात्रि सेवाओं को तुरन्त शुरू करे और आइन्दा कोयले की कमी होने पर भी इन पिछड़े सीमावर्ती क्षेत्रों की रेलवे सेवाओं को बन्द न करे।

(v) Demand of All-India Farmers' Association to increase the prices of wheat, paddy, sugarcane, etc.

श्री रामावतार शास्त्री (पटना) : सभापति जी, मैं नियम सं० 377 के अन्तर्गत निम्नलिखित अलिम्बनीय लोकमहत्व के प्रश्न की ओर आपका ध्यान आकर्षित करता हूँ।